

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 102
(IB)-446(PB)/2021
IA-505/2022, IA- 1751/2024

IN THE MATTER OF:
State Bank of India

... **Applicant/Petitioner**

Versus

Shantanu Jagdish Prakash

... **Respondent**

Under Section: 95(1) of (IBC)

Order delivered on 26.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Manish K. Jha, Adv. Vishrutyi Sahnii

For the Respondent :

For the PG : Adv. Aditya Dewan

For the RP : Adv. Mohit Nand

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1751/2024: The grievance espoused in the captioned application is regarding non-payment of the Professional fees of the Resolution Professional. The Applicant, RP may make an appropriate representation to IBBI. We are sanguine that the IBBI would take an appropriate view in the matter and would ensure that the grievance of the Applicant regarding non payment of his fees which is redressed. Subject to the observation as above, **application is dismissed.**

IA-505/2024: Arguments heard. **Order reserved.**

It would be open to the Counsels for the parties to file written submissions not exceeding three pages, they will enclose with the submissions, the judgment sought to be relied upon by them to buttress their respective submission, within one week.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)